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Monday,
26th July, 2021
4 Shravana, 1943 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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RAJYA SABHA

Monday, the 26th July, 2021/4 Shravana, 1943(Saka)

The House met at eleven of the clock,

MR.CHAIRMAN in the Chair.

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, today is the Twenty-second Anniversary of the Kargil Vijay Diwas. On this day, in 1999, our brave and fearless soldiers defeated the enemy forces, who had occupied our territories, and retrieved Kargil heights resulting in momentous victory for our country.

The display of exemplary courage, selfless dedication and unflinching determination towards the mission by our soldiers in treacherous terrain and inclement weather will remain etched in our memory forever. The saga of their unparalleled valour and gallantry will continue to inspire generations after generations to dedicate themselves to the cause of the nation. Today, on behalf of the whole House, and on my own behalf, I pay glowing tributes to the indomitable spirit and supreme sacrifices of our brave soldiers who went above and beyond their call of duty to protect our motherland and secure our lives. I request Members to rise in their places and observe silence as a mark of respect to the memory of all those brave soldiers who laid down their lives for our country.

(Hon. Members then stood in silence for one minute)

FELICITATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, on behalf of the whole House and on my own behalf, I congratulate Ms. Mirabai Chanu for winning Silver Medal in Women's 49-kg category Weightlifting Event in Olympic Games being held in Tokyo, Japan.

With her spectacular performance, Ms. Mirabai Chanu not only opened the Medal Tally for the country in this Olympics but also ended a long wait of 21 years for a medal in weightlifting event at the Olympics. An epitome of hard work, grit and determination, I am sure, Ms. Chanu's achievement will not only

boost the morale of Indian sportspersons taking part in the Olympic Games, but will also inspire our budding sportspersons to emulate her achievement and improve upon their performances. I wish Ms. Mirabai Chanu success in her future endeavours and hope that she will continue to bring many more laurels to the country.

PAPERS LAID ON THE TABLE

I. Notifications of the Ministry of Mines

II. Report and Accounts (2019-20) of MECL, Nagpur and related papers

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of my colleague, Shri Pralhad Joshi, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Mines, under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

(1) G.S.R. 195 (E), dated the 17th March, 2021, publishing the Mineral (Auction) Amendment Rules, 2021.

(2) G.S.R. 209 (E), dated the 24th March, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2021.

(3) G.S.R. 254 (E), dated the 8th April, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Second Amendment) Rules, 2021.

(4) G.S.R. 397 (E), dated the 10th June, 2021, publishing the Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Third Amendment) Rules, 2021.

(5) G.S.R. 399 (E), dated the 11th June, 2021, reserving the area to the extent of 1144.06.18 hectares for Beach Sand Minerals (BSM) in district Kanyakumari, Tamil Nadu for undertaking prospecting or mining operations through M/s IREL (India) Limited, lying within the boundary as specified in the table therein.

(6) G.S.R. 421 (E), dated the 18th June, 2021, publishing the Minerals (Evidence of Mineral Contents) Amendment Rules, 2021.

(7) G.S.R. 422 (E), dated the 18th June, 2021, publishing the Minerals (Auction) Second Amendment Rules, 2021.

(8) G.S.R. 425 (E), dated the 22nd June, 2021, notifying the Hutti Gold Mines Company Limited, Karnataka for the purposes of the second proviso to sub-section (1) of Section 4 of the said Act.

(9) G.S.R. 437 (E), dated the 25th June, 2021, publishing the Mines and Minerals (Contribution to District Mineral Foundation) Amendment Rules, 2021.

(10) G.S.R. 438 (E), dated the 25th June, 2021, rescinding Notification Number G.S.R. 516 (E), dated the 29th June, 2015 relating to the Mineral (Non-Exclusive Reconnaissance Permits) Rules, 2015.

[Placed in Library, For (1) to (10) See No. L.T. 4390/17/21]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:—

(a) Forty-eighth Annual Report and Accounts of the Mineral Exploration Corporation Limited (MECL), Nagpur, for the year 2019-20, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library, See No. L.T. 4389/17/21]

Report and Accounts (2019-20) of IWAI, Noida, Uttar Pradesh and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Sarbananda Sonowal, I lay on the Table—

(1) A copy each (in English and Hindi) of the following papers, under Section 24 of

the Inland Waterways Authority of India Act, 1985:—

- (a) Annual Report and Accounts of the Inland Waterways Authority of India (IWAI), Noida, Uttar Pradesh, for the year 2019-20, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 2973/17/21]

Notifications of the Ministry of Environment, Forests and Climate Change

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Ashwini Kumar Choubey, I lay on the Table, under Section 26 of the Environment (Protection) Act, 1986, a copy each (in English and Hindi) of the following Notifications of the Ministry of Environment, Forests and Climate Change:—

- (1) G.S.R. 228 (E), dated the 31st March, 2021, publishing the Lead Stabilizer in Polyvinyl Chloride (PVC) Pipes and Fittings Rules, 2021.
- (2) G.S.R. 243 (E), dated the 1st April, 2021, publishing the Environment (Protection) Amendment Rules, 2021.

[Placed in Library, See No. L.T. 4362/17/21]

- (3) G.S.R. 350 (E), dated the 28th May, 2021, amending Notification Number G.S.R. 45 (E), dated the 19th January, 2018, to substitute/add certain entries in the original Notification.

[Placed in Library, See No. L.T. 4363/17/21]

I. Report and Accounts (2019-20) of the Brahmaputra Board, Guwahati and related papers

II. Report (2019-20) of NMCG, New Delhi and related papers

SHRI V. MURALEEDHARAN: Sir, on behalf of my colleague, Shri Bishweswar Tudu, I lay on the Table—

I.(1) A copy each (in English and Hindi) of the following papers, under Section 21 of the Brahmaputra Board Act, 1980:—

- (a) Annual Report and Accounts of the Brahmaputra Board, Guwahati, for

the year 2019-20, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Board.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. L.T. 4356/17/21]

II. A copy each (in English and Hindi) of the following papers:—

(a) Annual Report of the National Mission for Clean Ganga (NMCG), New Delhi, for the year 2019-20.

(b) Review by Government on the working of the above Mission.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library, See No. L.T. 4357/17/21]

MESSAGES FROM LOK SABHA

(I) Nomination of Members to Committee on Public Accounts

(II) Nomination of Members to Committee on Welfare of Other Backward classes

(III) The Personal Data Protection Bill, 2019

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:-

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 23rd July, 2021, adopted the following motion:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two Members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the un-expired portion of the term of the Committee vice Shri Bhupender Yadav and Shri Rajeev Chandrasekhar appointed as Ministers and do communicate to this House the name of the Members so nominated by Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the Members of Rajya Sabha so nominated to the Committee, may be communicated to this House."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Friday, the 23rd July, 2021, adopted the following motion:

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate two Members from Rajya Sabha to associate with the Committee on Welfare of Other Backward Classes of the House for the un-expired portion of the term of the Committee vice Shri K.K. Ragesh retired from Rajya Sabha and Shri B.L. Verma appointed as Minister and do communicate to this House the name of the members so nominated by Rajya Sabha."

I am to request that the concurrence of Rajya Sabha in the said motion, and also the name of the Members of Rajya Sabha so nominated to the Committee, may be communicated to this House."

(III)

"I am directed to inform you that Lok Sabha, at its sitting held on the 23rd July, 2021, has adopted the following motion regarding further extension of time for presentation of the Report of the Joint Committee of the Houses on the Personal Data Protection Bill, 2019:-

Motion

"That this House do extend upto the first week of the Winter Session of Parliament, 2021, the time for presentation of the Report of the Joint Committee on the Personal Data Protection Bill, 2019."

**REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON TRANSPORT, TOURISM AND CULTURE**

SHRI T. G. VENKATESH (Andhra Pradesh): Sir, I present the Two Hundred Ninety Fourth Report (in English and Hindi) on 'Development and Conservation of Museums and Archaeological Sites — Challenges and Opportunities' of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Now, Zero Hour; Shri Sushil Kumar Modi. ...(*Interruptions*)..

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE):
Sir,...(*Interruptions*)..

SHRI JAIRAM RAMESH(Karnataka): Sir,...(*Interruptions*)..

SHRI K.C. VENUGOPAL: Sir,...(*Interruptions*)..

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir,...(*Interruptions*)..

MR. CHAIRMAN: Shri Sushil Kumar Modi. ...(*Interruptions*)..
Please...(*Interruptions*).. This is not the way. ...(*Interruptions*)..

SHRI JAIRAM RAMESH: Sir, Rule 267...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members, I have received notices from Shri Tiruchi Siva, Shri Sukhendu Sekhar Ray, Shri Mallikarjun Kharge, Shri K.C. Venugopal, Dr. V. Sivadasan, Shri Elamaram Kareem, Shri Binoy Viswam and Shri Deepender Singh. ...(*Interruptions*).. I have not allowed all these notices because we are discussing these issues in the normal course of time. Today, we have 12 Zero Hour notices and also around 16 other important issues which are listed, which I have permitted. Special Mentions are also there. There are a number of issues. ..(*Interruptions*).. So, I would like all the Members to know what are the issues that have been permitted in Zero Hour -- where the House is not able to perform its duty -- and what are the Special Mentions I have approved. Members are being denied their opportunity. So, we are becoming helpless day by day. Zero Hour Mentions of as many as 53 Members were permitted. However, none could be raised due to disruption of the proceedings. ...(*Interruptions*).. Wide-ranging issues like COVID-19 vaccine, need for time-bound completion of COVID vaccination, unemployment caused due to pandemic, problems of students availing online education, hike in petroleum prices...(*Interruptions*)..increase in price of essential commodities, alleged attacks on freedom of Press, situation in Lakshadweep, attacks and killings of Indians in South Africa, sharing Cauvery water between two States, Special Mentions on 31 matters...(*Interruptions*)... were permitted by the Chair out of which only eight were laid on the Table of the House. All these important issues could not be

discussed because of this situation. So, we are becoming helpless. Members should know what the important issues which were admitted are. Members are present. They wanted to speak but they were not permitted by you. ...(*Interruptions*)... I adjourn the House to meet at 12 o'clock.

The House then adjourned at eight minutes past eleven of the clock.

The House reassembled at twelve of the clock,
MR. DEPUTY CHAIRMAN *in the Chair.*

ANNOUNCEMENT REGARDING SUPPLEMENTARY LIST OF BUSINESS

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform that a Supplementary List of Business has been issued today regarding laying of a sensitive Notification on the Table. The Supplementary List has been uploaded on the Rajya Sabha website and the Members' portal. ...(*Interruptions*)... Question Hour...(*Interruptions*)..

AN HON. MEMBER: Sir, the hon. LoP wants to speak. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Papers to be laid; Dr. Bhagwat Karad. ...(*Interruptions*)... Shrimati Nirmala Sitharaman. ...(*Interruptions*)... Nothing except the Minister's statement is going on the record. ...(*Interruptions*)...

PAPERS LAID ON THE TABLE - *Contd.*

Notifications of the Ministry of Finance

THE MINISTER OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): Sir, I lay on the Table, under Section 159 of the Customs Act, 1962, a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification No. 38/2021-Customs, dated the 26th July, 2021, along with an Explanatory Memorandum thereon, seeking to amend :

(1) Notification No. 50/2017 - Customs dated 30th June, 2017, to reduce the basic customs duty:-

(i) From 10% to Nil on Lentils (Masur) [HS 0713 40 00] originated in or exported from countries other than USA; and

(ii) From 30% to 20% on Lentils (Masur) [HS 0713 40 00] originated in or exported from USA. ...(*Interruptions*)...

(2) Notification No. 11/2021-Customs, dated the 1st February, 2021, to reduce the Agriculture Infrastructure Development Cess on Lentils (Masur) [HS 0713 40 00] from present rate of 20 % to 10% .

[Placed in Library, See No. L.T. 4370/17/21]

ORAL ANSWERS TO QUESTIONS

Criteria to define forest and forest land under dispute

* 61. SHRI RAKESH SINHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) how the forest is defined/formed and whether there is any specific criteria;
- (b) the total forest area and waste land area in the country, State-wise;
- (c) the area of land under Section-4 of the Indian Forest Act, 1927, State-wise;
- (d) the area of forest land under dispute and being claimed by individuals or villages; and
- (e) steps taken to resolve such disputes?

THE MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) to (e) A statement is laid on the Table of the House.

Statement

- (a) The word “forest” is not defined in any Central Forest Act, namely, the Indian Forest Act 1927 (IFA 1927), or the Forest (Conservation) Act, 1980. The Central Government has not laid down any criterion to define forest.
- (b) As per India State of Forest Report, 2019 (ISFR 2019), published by Forest Survey of India (FSI), an organisation under the administrative control of the Ministry of Environment, Forest and Climate Change, the Recorded Forest Area of the country is 7,67,419 Sq. Kms. As per the Wasteland Atlas, 2019

published by the Ministry of Rural Development, the total wasteland in the country is 557665.51 Sq. kms. The State/UT wise Recorded Forest Area and wastelands area as per above two reports is given in *Statement-I* and *Statement-II* respectively (See below).

- (c) The section-4 of the Indian Forest Act, 1927 provides for initial notification of the land as “Reserved Forest” by State Governments. This Ministry does not keep record of all lands notified under section-4 of the Indian Forest Act, 1927. However, the State/UT-wise area of Reserved Forests notified and intimated by respective State Governments/UT Administrations under the provisions of Indian Forest Act or other State Forest Acts, as per ISFR 2019 published by Forest Survey of India, is given in *Statement -I* (See below).
- (d) The disputes regarding forest lands are variable in nature and keep changing and depending upon the pace of settlement process, recording of new disputes, demarcation/survey on case-to-case basis etc. by the respective State/UT authorities as per due process of law applicable to the area. As such forest area under dispute for the country has not been quantified by the Ministry.
- (e)

Statement-I

<i>Details of Criteria to define forest and forest land under dispute</i>						
(Area in square kilometre)						
S.No.	State/ UT	Geographical Area (GA)	Recorded Forest Areas (RFA)			Total RFA (2019)
			Reserved Forests	Protected Forests	Unclassed Forests	
1	Andhra Pradesh	162,968	31,959	5,069	230	37,258
2	Arunachal Pradesh	83,743	10,589	9,779	31,039	51,407
3	Assam	78,438	17,864	0	8,968	26,832
4	Bihar	94,163	693	6,183	1	6,877
5	Chhattisgarh	135,192	25,782	24,036	9,954	59,772
6	Delhi	1,483	78	24	0	102
7	Goa	3,702	253	0	972	1,225
8	Gujarat	196,244	14,373	2,886	4,388	21,647
9	Haryana	44,212	249	1,158	152	1,559
10	Himachal Pradesh	55,673	1,898	33,130	2,005	37,033
11	Jammu & Kashmir*	222,236	17,643	2,551	36	20,230

<i>Details of Criteria to define forest and forest land under dispute</i>						
(Area in square kilometre)						
S.No.	State/ UT	Geographical Area (GA)	Recorded Forest Areas (RFA)			Total RFA (2019)
			Reserved Forests	Protected Forests	Unclassed Forests	
12	Jharkhand	79,716	4,387	19,185	33	23,605
13	Karnataka	191,791	28,690	3,931	5,663	38,284
14	Kerala	38,852	11,309	0	0	11,309
15	Madhya Pradesh	308,252	61,886	31,098	1,705	94,689
16	Maharashtra	307,713	49,546	6,733	5,300	61,579
17	Manipur	22,327	1,467	4,171	11,780	17,418
18	Meghalaya	22,429	1,113	12	8,371	9,496
19	Mizoram	21,081	4,483	0	1,158	5,641
20	Nagaland	16,579	234	0	8,389	8,623
21	Odisha	155,707	36,049	25,133	22	61,204
22	Punjab	50,362	44	1,137	1,903	3,084
23	Rajasthan	342,239	12,475	18,217	2,045	32,737
24	Sikkim	7,096	5,452	389	0	5,841
25	Tamil Nadu	130,060	20,293	1,782	802	22,877
26	Telangana	112,077	20,353	5,939	612	26,904
27	Tripura	10,486	4,175	2	2,117	6,294
28	Uttar Pradesh	240,928	12,071	1,157	3,354	16,582
29	Uttarakhand	53,483	26,547	9,885	1,568	38,000
30	West Bengal	88,752	7,054	3,772	1,053	11,879
31	A & N Islands	8,249	5,613	1,558	0	7,171
32	Chandigarh	114	32	0	3	35
33	Dadra & Nagar Haveli	491	199	5	0	204
34	Daman & Diu	111	0	0	8	8
35	Lakshadweep	30	0	0	0	0
36	Puducherry	490	0	2	11	13
	Total	3,287,469	434,853	218,924	113,642	767,419

Source: State/UT Forest Departments

**Includes Jammu & Kashmir area outside LoC that is under illegal occupation of Pakistan and China*

Statement-II

<i>State/UT wise details of the wasteland</i>		
Sl. No.	Name of the State	Area of wasteland (in Square kilometer)
1	Andhra Pradesh	23981.74
2	Arunachal Pradesh	13906.16
3	Assam	9003.08
4	Bihar	7685.39
5	Chhattisgarh	10875.37
6	Delhi	81.27
7	Goa	515.66
8	Gujarat	21740.39
9	Haryana	1658.96
10	Himachal Pradesh	22831.91
11	Jammu & Kashmir (erstwhile)	175697.01
12	Jharkhand	11767.08
13	Karnataka	13229.68
14	Kerala	2288.32
15	Madhya Pradesh	39536.62
16	Maharashtra	36075.15
17	Manipur	5651.89
18	Meghalaya	4135.77
19	Mizoram	4300.66
20	Nagaland	5064.17
21	Odisha	18422.36
22	Punjab	462.37
23	Rajasthan	78851.33
24	Sikkim	3294.79
25	Tamil Nadu	8222.24
26	Telangana	14241.21
27	Tripura	920.52
28	Uttarakhand	12726.16
29	Uttar Pradesh	8537.06
30	west Bengal	1654.99
31	Union Territory	306.23
Total		557665.51

MR. DEPUTY CHAIRMAN: Question Hour. ...(Interruptions)... यह Question Hour है, माननीय सदस्यगण, आप लोग अपनी-अपनी सीट पर जाएं। प्रश्न काल देश के लिए, आपके लिए बहुत ही महत्वपूर्ण है। यह Elders' House है, इसमें आप प्रश्न पूछने के लिए यहां आते हैं। मेरा अनुरोध है कि Elders' House की एक मान्यता है, उसके अनुसार आप सब अपनी सीट पर जाएं, उस गरिमा के अनुसार आचरण करें। ...(व्यवधान)... Question No. 61; Shri Rakesh Sinha. ...(Interruptions)...

श्री राकेश सिन्हा : माननीय उपसभापति जी, 25.6 मिलियन हेक्टेयर लैंड वेस्टलैंड है। वेस्टलैंड की परिभाषा यह थी कि जिससे रेवेन्यू प्राप्त नहीं होता। मैं माननीय मंत्री जी से जानना चाहता हूँ कि उस वेस्टलैंड पर जो इल्लीगल एक्टिविटीज़ होती हैं उनको समाप्त करने के लिए क्या कम्युनिटी फॉरेस्ट राइट्स के तहत आदिवासियों को जमीन दी जायेगी? ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Please repeat it. ... (Interruptions)...

श्री राकेश सिन्हा : जो वेस्टलैंड है, जिसमें फॉरेस्ट कवर नहीं है, क्या सरकार इस पर अवैध एक्टिविटीज़ को बंद कराकर आदिवासियों को कम्युनिटी फॉरेस्ट राइट्स देने को तैयार है? ... (व्यवधान)...

श्री भूपेन्द्र यादव : माननीय सदस्य ने वेस्टलैंड के संबंध में प्रश्न पूछा है। Wasteland Act, 2019 में भारत सरकार के मिनिस्ट्री ऑफ रूरल डेवलपमेंट के द्वारा अधिसूचित किया गया था, जिसमें वेस्टलैंड के लिए 15 कैटेगरीज़ निर्धारित की गयी हैं उनके संबंध में ... (व्यवधान)... वह अन्य मंत्रालय का विषय है, हम लोग फॉरेस्ट लैंड के संबंध में डील करते हैं। ... (व्यवधान)...

MR. DEPUTY CHAIRMAN: Second supplementary. ... (Interruptions)...

श्री राकेश सिन्हा : माननीय उपसभापति जी, रेवेन्यू डिपार्टमेंट और फॉरेस्ट डिपार्टमेंट के बीच सेटलमेंट का क्लैश चलता है। क्या सरकार आदिवासियों को इंडिविजुअल पोज़ेशन देने के लिए रेवेन्यू लैंड को फॉरेस्ट डिपार्टमेंट से रेवेन्यू डिपार्टमेंट में ट्रांसफर करेगी? ... (व्यवधान)...

श्री भूपेन्द्र यादव : जो लैंड है, इन्क्लूडिंग जो फॉरेस्ट लैंड है, वह राज्य सरकार का विषय होता है, लेकिन इसमें राज्य सरकार के ही राजस्व के जितने भी डिस्प्यूट्स हैं, वे राज्य सरकार के द्वारा ही अप्लाई किए जाते हैं। ... (व्यवधान)... लेकिन जहां पर इस प्रकार के फॉरेस्ट एवं रेवेन्यू लैंड के डिस्प्यूट्स हैं, उनमें फारेस्ट लैंड सेटलमेंट ऑफिसर नियुक्त किए जाते हैं। राज्य सरकार के द्वारा ही पूरे तरीके से उसके अधिकार का निर्धारण किया जाता है।

DR. AMAR PATNAIK: In the answer to (d) and (e) of this question, the hon. Minister has replied that the disputed area has not been quantified by the Ministry.

...(Interruptions)... May I make a suggestion? ...(Interruptions)... The suggestion is that even it is in the State List, if a GPS-based monitoring system is introduced, it will be better in the sense that encroachers, who otherwise, using the situation, erect unauthorised structures, will actually be stopped from doing so. ...(Interruptions)... Will the hon. Minister kindly consider it? ...(Interruptions)...

श्री भूपेन्द्र यादव : उपसभापति महोदय, यह प्रश्न नहीं है, बल्कि सुझाव है।

MR. DEPUTY CHAIRMAN: Question No.62.

Policy for attracting international film makers

*62. SHRI JOHN BRITTAS: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has recently announced that it will set up a facilitation centre for international film makers with a single window clearance system to process the applications;
- (b) if so, the details thereof;
- (c) whether specific policies have been designed for sectors like Visual Effects (VFX) animation and other related areas to attract investments from major film markets abroad; and
- (d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI ANURAG SINGH THAKUR): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) and (b) With a view to promote ease of doing business in the film sector and promote India as a filming destination for attracting investment from foreign film makers, Film Facilitation Office (FFO) was set up by the Ministry of Information & Broadcasting in 2015. The web portal www.fo.gov.in provides a single window facilitation and clearance mechanism to both international and domestic film makers.

115 international projects of feature films, television series and web shows from across 27 countries have been accorded permissions to film in India under this mechanism.

(c) and (d) Media & Entertainment sector is one of the fastest growing sectors in the country. For attracting foreign investment in the film Industry, National Film Development Corporation under the aegis of Ministry of Information & Broadcasting organises Film Bazaar at the International Film Festival of India held at Goa, India every year. It is the largest South Asian Film Market and attracts investors from around the world by encouraging creative and financial collaboration between the South Asian and International film communities. India has audio-visual co-production treaties with 15 countries, involving effective contribution of technical, creative and artistic personnel of the participant countries. These further enable international producers to invest in Indian projects.

Local IP creation and outsourcing work for Western studios are key drivers of growth in the Animation, Visual Effects, Gaming and Comics sector. In order to support skilled manpower in the animation and VFX sector, Satyajit Ray Film & Television Institute and Film and Television Institute of India run courses on Animation and VFX. The Ministry has also decided to set up a National Centre of Excellence for Animation, Visual Effects, Gaming and Comics in collaboration with Indian Institute of Technology, Bombay for creating a world class talent pool in India to cater to the Indian as well as global industry.

MR. DEPUTY CHAIRMAN: Question No.62; Shri John Brittas. Mr. Minister, please lay the answer.

SHRI ANURAG SINGH THAKUR: Sir, the reply is laid on the Table of the House.

MR. DEPUTY CHAIRMAN: Question No.63.

Threats to Lakshadweep archipelago

*63. SHRI RIPUN BORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that rapid erosion, turbulent seas and rising ocean temperatures brought on by climate change pose serious threats to the Lakshadweep archipelago; and

(b) if so, action taken to address the issues?

THE MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BHUPENDER YADAV): (a) and (b) Statement is laid on the Table of the House.

Statement

(a) Shoreline change including erosion and sea level rise are slow phenomena and manifesting globally. The reason for coastal erosion processes and their pace, and turbulent seas cannot be attributable solely to global warming, but are also affected by multiple other factors. Studies of National Centre for Sustainable Coastal Management under the Ministry of Environment, Forest and Climate Change (MoEFCC) indicate various patterns namely, advancement of the sea landwards (erosion), advancement of the land towards sea (accretion) and stable shoreline.

Indian Space Research Organisation (ISRO) also has carried out shoreline change mapping on 1:25,000 scale for the entire Indian coast using high tide line demarcated from satellite images of 2004-06 and 2014-16 timeframes. The results show that around 8 percent of the shoreline of Lakshadweep Islands is under erosion, 9 percent is accreting and the remaining 83 percent of the shoreline shows no change with respect to 2004-06 timeframe.

As per Indian National Centre for Ocean Information Services (INCOIS), on an average, the sea level along the Indian coast is considered to be rising at about 1.7 mm/year. Further, as per the climate model projection studies supported by the Department of Science and Technology, the sea-level rise in Lakshadweep archipelago may range between 0.4 mm per year to 0.9 mm per year by the end of century.

(b) The MoEFCC issued an Island Coastal Regulation Zone (ICRZ) Notification on 8th March 2019 which has laid due emphasis on management and conservation of unique island marine and coastal ecosystems, development in coastal areas, eco-tourism, livelihood options and sustainable development of the island communities etc.

Government is implementing National Action Plan on Climate Change (NAPCC) which provides an overarching policy framework for climate actions in the

country with eight Missions: (i) National Solar Mission (ii) National Mission on Enhanced Energy Efficiency (iii) National Water Mission (iv) National Mission on Sustainable Habitat (v) National Mission on Sustaining Himalayan Ecosystem (vi) National Green India Mission (vii) National Mission on Sustainable Agriculture and (viii) National Mission on Strategic Knowledge on Climate Change. To support the objectives of NAPCC, 33 States and Union Territories have prepared their State Action Plan on Climate Change (SAPCC) to address State specific actions. The Union Territory (UT) of Lakshadweep has also prepared Lakshadweep Action Plan on Climate Change (LAPCC) which covers the actions and initiatives by the Administration for coastal protection in the UT. In addition, the Government has also established the National Adaptation Fund for Climate Change (NAFCC) to support climate adaptation actions of States and Union Territories in the country.

MR. DEPUTY CHAIRMAN: Question No.63; Shri Ripun Bora. Mr. Minister, please lay the answer.

श्री भूपेन्द्र यादव : सर, उत्तर सभा पटल पर रख दिया गया है।

MR. DEPUTY CHAIRMAN: Question No.64.

Bio-toilet developed by DRDO

†* 64. SHRI HARNATH SINGH YADAV: Will the Minister of DEFENCE be pleased to state:

- (a) the key features of bio-toilet developed by Defence Research and Development Organisation (DRDO);
- (b) whether cow dung is being used in the bio-toilets manufactured by DRDO, if so, the details thereof; and
- (c) the number of bio-toilets constructed in the country along with the number of persons who have benefited from the same so far, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI AJAY BHATT):

(a) to (c) A Statement is laid on the Table of the House.

† Original notice of the question was received in Hindi.

Statement

The major features of bio-toilet developed by Defence Research and Development Organisation (DRDO) are as under:

- It makes use of an anaerobic (without oxygen) process through which the human waste is digested by consortium of bacteria
- Bio-toilet has been customized and different designs have been developed for use under different geo-climatic conditions.

Yes, Sir. The Cow dung is used for the enrichment bacterial consortium. Following four types of bacteria are present in the consortium:

- Hydrolase
- Acidogenase
- Acitogenase
- Methogens

DRDO has transferred the technology to approximately 60 industries all over the country. These industries have installed bio-digesters across the country. A total number of 8000 bio-digesters have been installed in more than 20 states. In addition, more than 2.5 lakhs bio-digesters have been installed in Indian Railways coaches which cater to the need of more than 100 lakhs passengers on daily basis.

श्री हरनाथ सिंह यादव : मान्यवर, मैं सर्वप्रथम रक्षा अनुसंधान और विकास संगठन (डीआरडीओ) के वैज्ञानिकों को जैव-शौचालय विकसित करने के लिए बधाई देता हूँ...**(व्यवधान)**... मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जैव-शौचालय की मुख्य विशेषताएँ क्या हैं और क्या सरकार ने देश के आम नागरिकों को जैव-शौचालयों के प्रति आकर्षित करने के लिए कोई कार्य योजना तैयार की है?...**(व्यवधान)**... यदि हाँ, तो उसका पूर्ण विवरण क्या है?...**(व्यवधान)**...

श्री अजय भट्ट : सर, यह बहुत ही अच्छा शौचालय है और इसकी बहुत सारी विशेषताएँ हैं...**(व्यवधान)**... इनमें से एक बायो-डाइजेस्टर टेक्नोलॉजी है...**(व्यवधान)**... यह eco-friendly है, cost-effective है और हर weather में स्थापित की जा सकने वाली है...**(व्यवधान)**... जो human waste है, उसके लिए treatment technology बनाई गई है...**(व्यवधान)**... यह anaerobic microbes द्वारा ऑक्सीजन की अनुपस्थिति में human waste को प्रभावी ढंग से decompose करती है...**(व्यवधान)**...

मान्यवर, इसकी विशेषता यह है कि हमारे जो जवान पहाड़ों पर हैं, लेह, लद्दाख और सियाचिन में हैं, वहाँ उनको बहुत दिक्कतों का सामना करना पड़ता है...**(व्यवधान)**... मानव वेस्ट को decompose करने में बहुत दिक्कत होती थी...**(व्यवधान)**... इसको किस तरह से decompose किया जाए, इसके लिए हमारे जवानों ने डीआरडीओ से संपर्क किया और

डीआरडीओ की संबंधित इकाई ने इस पर पूरा experiment किया, सारी चीजें निकालीं और उसके बाद फिर इसको यहाँ पर घोषित किया।...**(व्यवधान)**... घोषित होने के बाद आज यह अपने आप में एक बहुत बड़ा काम हो रहा है।...**(व्यवधान)**... इसकी एक ही विशेषता नहीं है, बल्कि इसकी बहुत सारी विशेषताएँ हैं।...**(व्यवधान)**... मान्यवर, मैं अभी आपको इसकी विशेषताओं के बारे में बताना चाहता हूँ।...**(व्यवधान)**...

श्री उपसभापति : माननीय मंत्री जी, कृपया संक्षेप में जवाब दें।...**(व्यवधान)**... Second supplementary.

श्री हरनाथ सिंह यादव : मान्यवर, मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि देश में अब तक ग्रामीण व नगरी क्षेत्र में कितने शौचालय निर्मित किए गए हैं और क्या एक शौचालय निर्माण में कुल खर्च के सापेक्ष सरकार द्वारा आर्थिक सहायता प्रदान करने का कोई प्रावधान किया गया है? ...**(व्यवधान)**...

श्री अजय भट्ट : सर, इसमें पहले लगभग आठ हज़ार शौचालयों का निर्माण किया गया है।...**(व्यवधान)**... अभी गोवा ने सात हज़ार शौचालयों का निर्माण किया है।...**(व्यवधान)**... उन्होंने पहले 60 हज़ार शौचालयों का निर्माण करने से संबंधित एक ठेका निकाला था, जिसके आधार पर बाकी का निर्माण होना बाकी है।...**(व्यवधान)**... और हम लोगों का जो 'स्वच्छ भारत मिशन' है ...**(व्यवधान)**... मान्यवर, हम 'स्वच्छ भारत मिशन' पर जितनी रियायत देते हैं, उतनी रियायत शौचालयों पर भी मिलती है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Q.No.65.

FAME India Scheme

* 65. SHRI BINOY VISWAM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the progress made by Government to improve the infrastructure required for the large scale use of electric vehicles;

(b) the amount of budget utilised out of the ₹10,000 crore budget allocated under the Faster Adoption of Electric (and Hybrid) Vehicles (FAME India) scheme;

(c) the progress made on the electrification of public and shared transportation under phase-II;

(d) the challenges that have prevented the success of the scheme and the steps taken to address the same; and

(e) the current percentage of electric to non-electric vehicles manufactured and purchased in the country over the last three years?

THE MINISTER OF HEAVY INDUSTRIES (DR. MAHENDRA NATH PANDEY): (a) to

(e) A statement is laid on the Table of the House.

Statement

(a) To improve the infrastructure required for the large scale use of electric vehicles, the Government formulated a Scheme namely Faster Adoption and Manufacturing of (Hybrid &) Electric Vehicles in India (FAME India) Scheme in 2015. At present, Phase-II of FAME India Scheme is being implemented for a period of 5 years w.e.f. 01st April, 2019. Under Phase-II of FAME-India Scheme Rs. 1000 Cr. is allocated for the development of charging infrastructure. This Ministry has sanctioned 2,877 Electric Vehicle Charging Stations amounting to about Rs. 500 Crore in 68 cities across 25 States/UTs under Phase II of FAME India Scheme. Under Phase-I of FAME India Scheme, 427 charging stations have been installed. Further, following initiatives have also been taken up by the Government for improving the charging infrastructure required for electric vehicles in the country:-

(i) Ministry of Power (MoP) has released a notification on charging infrastructure standards permitting private charging at residences and offices.

(ii) Ministry of Housing & Urban Affairs (MoHUA) amended the Model Building Byelaws 2016 to establish charging stations and infrastructure in private and commercial buildings.

(b) and (c) The budget utilized under Phase-II of FAME-India Scheme as on 30th June, 2021 has been Rs. 871 crore. Under Phase-II of FAME India Scheme, 87,659 Electric Vehicles have been supported till 20.07.2021 by way of incentive. Further, 6,265 electric buses have been sanctioned to various State/City Transport Undertakings under Phase-II of the Scheme.

(d) The challenges faced in the widespread adoption of electric mobility have mainly been the high upfront cost of electric vehicle as compared to corresponding Internal Combustion Engine (ICE) and customer anxiety about range of electric vehicles.

Following steps have been taken by the Government of India to address the challenges faced in adoption of electric mobility in the country: -

(i) From 11th June, 2021 the demand incentive under Phase II of FAME India Scheme has been increased to Rs. 15,000/KWh from Rs. 10,000/KWh with an increase in cap from 20% to 40% of the cost of vehicle, thus enabling cost of Electric two wheelers at par with that of ICE two wheeler vehicles. Further, on 25th June, 2021 Phase II of FAME India scheme was extended for a period of 2 years upto 31st March 2024.

(ii) The Government on 12th May, 2021 approved the Production Linked Incentive (PLI) Scheme for manufacturing of Advance Chemistry Cell (ACC) in the country in order to bring down prices of battery in the country. The drop in battery prices will result in cost reduction of Electric Vehicles.

(iii) GST on electric vehicles has been reduced from 12% to 5%; GST on chargers/ charging stations for electric vehicles has been reduced from 18% to 5% .

(iv) Ministry of Road Transport & Highways (MoRTH) announced that battery-operated vehicles will be given green license plates and be exempted from permit requirements.

(v) Ministry of Road Transport & Highways (MoRTH) issued a notification advising states to waive road tax on EVs, which in turn will help reduce the initial cost of EVs.

(e) The percentage sale of electric to non-electric vehicles over the last three years has been about 1% .

MR. DEPUTY CHAIRMAN: Shri Binoy Viswam...*(Interruptions)*... माननीय मंत्री जी ...*(व्यवधान)*... माननीय सदस्यगण, कृपया अपनी जगह पर जाएं। ...*(व्यवधान)*... अपनी सीट पर बैठें। ...*(व्यवधान)*... यह Question Hour है। ...*(व्यवधान)*... इसे चलने दीजिए। ...*(व्यवधान)*... प्लीज़ अपनी सीट पर जाएं। ...*(व्यवधान)*... यह Question Hour है। ...*(व्यवधान)*...Any supplementaries? ...*(Interruptions)*... Shri Sujeet Kumar...*(Interruptions)*...

SHRI SUJEET KUMAR: Sir, I want to know from the hon. Minister about the steps taken to encourage EV manufacturers to set up manufacturing facilities. ...(*Interruptions*)...

श्री उपसभापति : माननीय मंत्री जी के जवाब और सवाल ही रिकॉर्ड पर जाएंगे। ...(**व्यवधान**)...

SHRI SUJEET KUMAR: I want to know from hon. Minister about the steps taken to encourage global EV manufacturers to come to India and to assist them in setting up manufacturing facilities here. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: The House stands adjourned to meet at 2 p.m.

[Answers to Starred and Unstarred Questions (Both in English and Hindi) are available as Part-I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at eleven minutes past twelve of the clock.

The House reassembled at two of the clock,
THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR) *in the Chair.*

GOVERNMENT BILLS

The Indecent Representation of Women (Prohibition) Amendment Bill, 2012

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Bill to be withdrawn; hon. Minister, Shrimati Smriti Zubin Irani.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, I rise to move for leave to withdraw the Indecent Representation of Women (Prohibition) Amendment Bill, 2012.

The question was put and the motion was adopted.

SHRIMATI SMRITI ZUBIN IRANI: Sir, I withdraw the Bill.

***The Marine Aids to Navigation Bill, 2021**

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Now, we shall take up further discussion on the Marine Aids to Navigation Bill, 2021. ...(*Interruptions*)... Shri Jugalsinh Lokhandwala to speak. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... Please.

श्री जुगलसिंह लोखंडवाला (गुजरात) : माननीय उपसभाध्यक्ष महोदय, आपने मुझे Marine Aids to Navigation Bill पर बोलने का मौका दिया, इसके लिए मैं आपका तहेदिल से आभार व्यक्त करता हूँ। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : आप लोग अपने स्थान पर वापस जाइए। ...(**व्यवधान**)... एलओपी बोलना चाहते हैं, पहले आप लोग वापस जाइए, तब मैं उनको मौका दूँगा। ...(**व्यवधान**)..

श्री जुगलसिंह लोखंडवाला : जैसा कि हम सब जानते हैं, हमारा समुद्री तट करीब 7,517 कि.मी. है। ...(**व्यवधान**)... समुद्र तट की जो विरासत हमें मिली है ...(**व्यवधान**)... वह विरासत शायद ही किसी देश को मिली हो। ...(**व्यवधान**)...

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : पहले आप लोग वापस जाइए। ...(**व्यवधान**)... Please go back to your seats; then, I will allow him. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : इसका हमारे यहाँ एक पुराना इतिहास है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please go back to your seats; then, I will allow. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : हम सब जानते हैं कि हमारे देश में इसका 5,000 साल पुराना इतिहास है। ...(**व्यवधान**)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please go back to your seats; then, I will allow the LoP to speak. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : यह 5,000 साल पुराना इतिहास हमारे भारत ...(**व्यवधान**)...

* Further consideration continued on a motion moved on the 19th July, 2021.

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): I will allow the LoP. ...(*Interruptions*)... You please go back to your seats; then, I will allow. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : उस ज़माने में ...(**व्यवधान**)... भारत में जिस तरह का लाइट हाउस था ...(**व्यवधान**)... उस तरह का काम वगैरह चलता था। ...(**व्यवधान**)... उस ज़माने में लोग हल्की लकड़ी से समुद्री जहाज बनाया करते थे। जो समुद्री जहाज बनते थे ...(**व्यवधान**)..

उपसभाध्यक्ष (श्री सुरेन्द्र सिंह नागर) : फर्स्ट स्पीकर के बाद मैं आपको अलाऊ करूँगा। ...(**व्यवधान**)... After the first speaker, I will allow you. ...(*Interruptions*)... I will allow the LoP. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : पुराना इतिहास ऐसा है कि उस ज़माने में हमारे गुजरात में लोथल नामक ऐतिहासिक स्थल है, ...(**व्यवधान**)... उस ज़माने में लकड़ी के हल्के जहाज बनाया करते थे। ...(**व्यवधान**)... उस जहाज के बारे में मैंने पूरा इतिहास पढ़ा है, जिसमें बताया गया है कि उस ज़माने में ...(**व्यवधान**)..

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): Please go back to your seats; then, I will allow the LoP. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... I will allow the LoP. ...(*Interruptions*)... After he finishes, I will allow the LoP. ...(*Interruptions*)... Let him finish. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : उस ज़माने में ऐसा था कि जो सूर्य उगता था और जहाँ ढलता था ...(**व्यवधान**)... उस तरह से वे किसी दिशा की तरफ जाते थे। ...(**व्यवधान**)... उस ज़माने में जो जहाज होता था ...(**व्यवधान**)... उसके अंदर वह लगा रहता था। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (SHRI SURENDRA SINGH NAGAR): The House stands adjourned to meet at 3.00 p.m.

The House then adjourned at four minutes past two of the clock.

The House reassembled at three of the clock,
THE VICE-CHAIRMAN (DR.SASMIT PATRA) *in the Chair.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The Marine Aids to Navigation Bill, 2021. ..(*Interruptions*).. Shri Jugalsinh Mathurji Lokhandwala to continue. ..(*Interruptions*)..

SHRI DIGVIJAY SINGH (Madhya Pradesh): What do you want to continue?
..(Interruptions)..

श्री जुगलसिंह लोखंडवाला : माननीय उपसभाध्यक्ष महोदय, जिस तरह हम जानते हैं कि हमारे राष्ट्र का पांच हजार साल पुराना नैविगेशन और समुद्री जहाजों का इतिहास रहा है। ...**(व्यवधान)**... मैं उस ज़माने की बात कर रहा था। उस ज़माने में शिप के अंदर जो जाते थे, उस ज़माने में समुद्री जहाज चलाने वाले नाव के अध्यक्ष कैसे समुद्री मार्ग तय करते थे? ...**(व्यवधान)**... उस ज़माने में ऐसा था कि समुद्र के अंदर जो समुद्री जहाज को ले कर जाते थे, वे देखते थे कि सूरज किस तरफ उगता है और किस तरफ ढलता है, ...**(व्यवधान)**... उस तरह वे अपना समुद्री जहाज चलाते थे और अपने मार्ग पर जाते थे। ...**(व्यवधान)**... यह हमारा पुराना इतिहास है, इसके लिए मैं माननीय मोदी जी को धन्यवाद करना चाहूंगा कि इतना बड़ा ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your places.
..(Interruptions).. You first go back to your places. ..(Interruptions)..

श्री जुगलसिंह लोखंडवाला : हमारी जो पांच हजार साल पुरानी सभ्यता थी...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): When the House is not in order,
..(Interruptions).. Please go back to your places. ..(Interruptions)..

श्री जुगलसिंह लोखंडवाला : जिस तरह से उसको बढ़ावा देते हुए माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी ने काम किया है कि किस तरह हम अपने देश को आगे ले जाएं ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): In the din, it cannot be allowed.
Please go back to your places. ..(Interruptions)..

श्री जुगलसिंह लोखंडवाला : इस तरह के कानून के लिए ...**(व्यवधान)**... हमारी सामुद्रिक सहायता के लिए नए-नए कानून तथा जो हमारा करीब 90 साल पुराना कानून था, ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): That is why I am saying please go
back to your places. ..(Interruptions)..

श्री जुगलसिंह लोखंडवाला : किस तरह से उस कानून को बदलकर नया कानून बनाया जाए और किस तरह से ...**(व्यवधान)**... लाइटहाउस को दिशा दिखाने, उसको डेवलप करने, टूरिज्म को बढ़ावा देने और विकास के पथ पर आगे बढ़ने के लिए हमारे पुराने माननीय मंत्री जी, मनसुख

मांडविया जी की सोच और माननीय प्रधान मंत्री जी की दूर-दृष्टि से यह नया कानून लाया गया। ...**(व्यवधान)**... मैं उनकी सराहना करता हूँ। ...**(व्यवधान)**... और इस कानून की वजह से काफी सारे लोगों को नई job opportunities मिलेंगी, ...**(व्यवधान)**... कई तरह के लाइटहाउससेज के अंदर टूरिज्म डेवलप होगा। ...**(व्यवधान)**... टूरिज्म के डेवलप होने से लाइटहाउस के आस-पास की जगह को डेवलप किया जाएगा। ...**(व्यवधान)**... लाइटहाउस को किस तरह डेवलप किया जाए, जिससे ज्यादा से ज्यादा पर्यटक उसको यूज कर सकें, इसके साथ-साथ वहाँ के build up area को डेवलप किया जाएगा। ...**(व्यवधान)**... लाइटहाउस केवल दिशा के लिए नहीं है, ...**(व्यवधान)**... इसका कोड वर्ड भी रहता है कि लाइटहाउस का कलर कौन सा है, उसके अंदर से निकलने वाली लाइट कैसी है, ...**(व्यवधान)**... उसकी चौड़ाई कितनी है, उसकी ऊंचाई कितनी है। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your places. ..*(Interruptions)*.. It cannot be allowed when you are in the Well. ..*(Interruptions)*.. Please go back to your places. ..*(Interruptions)*..

श्री जुगलसिंह लोखंडवाला : उस तरह का उसका डेवलपमेंट होना है। ...**(व्यवधान)**... इन बातों को ध्यान में रखते हुए हमारे माननीय प्रधान मंत्री, श्री नरेन्द्र मोदी जी ने काम किया है। ...**(व्यवधान)**... इसके साथ-साथ मैं यह कहूँगा कि 90 साल पुराने कानून को बदल कर आज माननीय प्रधान मंत्री जी ...**(व्यवधान)**... इस तरह से डेवलप करना चाहते हैं।

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go to your places. आप लोग अपनी जगह पर जाएं। ...**(व्यवधान)**... Not inside the well. ..*(Interruptions)*..

श्री जुगलसिंह लोखंडवाला : उसको किसी न किसी तरह से डेवलप किया जाए और पूरे विश्व के अंदर हमारे भारत की ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ..*(Interruptions)*.. The House stands adjourned to meet at 4.00 p.m.

The House then adjourned at four minutes past three of the clock.

The House reassembled at four of the clock,
THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The Marine Aids to Navigation Bill, 2021. ..*(Interruptions)*.. Shri Jugalsinh Lokhandwala to continue. ..*(Interruptions)*.. Please continue. ...*(Interruptions)*...

श्री जुगलसिंह लोखंडवाला : माननीय उपसभाध्यक्ष महोदय, आप जानते हैं कि जिस तरह अपोज़िशन वाले लाइटहाउस क्या है,...(व्यवधान)... लाइटहाउस उस ज़माने का ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Not inside the Well. ...(*Interruptions*)... You have to go back to your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला : फिर एक दिशा दिखाने का ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला: जिस तरह दिशा दिखा रहे हैं...(व्यवधान)...तो आज उनको मालूम पड़े कि दिशा पूरे...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...(*Interruptions*)... Please take your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला: कि हमारे प्रधान मंत्री श्री नरेन्द्र मोदी जी ने ...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to go back to your seats. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला: यह दुर्भाग्य है कि ये दिशा नहीं देख रहे हैं।...(व्यवधान)... अपोज़िशन को मालूम नहीं है कि किस तरह देश आगे बढ़ रहा है।...(व्यवधान)... मोदी जी के साथ चल रहा है। ...(व्यवधान)... आज की तारीख में जिस तरह देश का डेवलेपमेंट हो रहा है,...(व्यवधान)... उस नैविगेशन की तरह जो रास्ता दिखाता है, दिशा दिखाता है...(व्यवधान)... मैं सदन के माध्यम से जानकारी देना चाहता हूँ कि जिस तरह पुराने ज़माने के अंदर...(व्यवधान)... हमारे समुद्री जहाज़ जाते थे...(व्यवधान)... और खुद चलाते थे।...(व्यवधान)... उस ज़माने में जब वे रात में समुद्री जहाज़ लेकर जाते थे, तो कैसे वे रास्ते का चयन करते थे। ...(व्यवधान)... रात में चांद-सितारों को एक लाइन में इकट्ठा करके...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला: पर उसी तरह से, जिस तरह ...**(व्यवधान)**... वह उस ज़माने में नहीं निकला।...**(व्यवधान)**... उसके बाद जब रात को बारिश या तूफान जो भी आता था...**(व्यवधान)**...उसके अंदर हमारा इतिहास रहा है कि किस दिशा में जाएंगे।...**(व्यवधान)**...मैं एक हिस्ट्री बताना चाहता हूँ कि गुजरात में लोथल बंदरगाह था,...**(व्यवधान)**... वह करीब पांच हजार साल पुराना था।...**(व्यवधान)**...उस ज़माने में हमारी नाव या शिप जो भी आता था...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...**(Interruptions)**... This is not the way. ...**(Interruptions)**...

श्री जुगलसिंह लोखंडवाला: उसको कहां पर ले जाना है और कहां पर उसकी मरम्मत करनी है। ...**(व्यवधान)**... जहाज़ के अंदर पैसेंजर्स भी रहते थे और कई लड़ाकू जहाज़ भी होते थे।...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You have to go back to your seats. ...**(Interruptions)**... Please go back to your seats. ...**(Interruptions)**... The Member is speaking. ...**(Interruptions)**...

श्री जुगलसिंह लोखंडवाला: आज लोथल से करीब 50 किलोमीटर दूर दरिया चला गया है।...**(व्यवधान)**... लोथल हमारी धरोहर, उस ज़माने में...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please go back to your seats. ...**(Interruptions)**... This is not done. ...**(Interruptions)**...

श्री जुगलसिंह लोखंडवाला: तो वे समुद्री जहाज़ से लाये जाते थे। ...**(व्यवधान)**... और जब समुद्री जहाज़ से जाते थे, तो...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): When you are in the Well, it is not possible. ...**(Interruptions)**... You are speaking over here. ...**(Interruptions)**... Not when you are in the Well. ...**(Interruptions)**... Go back to your seats. ...**(Interruptions)**...

श्री जुगलसिंह लोखंडवाला: उसके साथ-साथ कई तरह से बाहर विश्व में भेजा करते थे ...**(व्यवधान)**...और समुद्री मार्ग से परिवहन करते थे। ...**(व्यवधान)**... मुझे आज भी याद है कि वे लोग समुद्र के माध्यम से चलते थे। ...**(व्यवधान)**... तो एक नई टेक्नोलॉजी भी उस ज़माने में विकसित हुई थी। ...**(व्यवधान)**... एक लकड़ी का बर्तन उस जहाज़ के अंदर रहता था। ...**(व्यवधान)**...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You go back to your seats. ...(*Interruptions*)... I am requesting you. ...(*Interruptions*)... First you go back to your seats. ...(*Interruptions*)...

श्री जुगलसिंह लोखंडवाला: लकड़ी का एक बर्तन रखा जाता था, जिससे मालूम पड़ता था कि रास्ता किस दिशा में जा रहा है। ...(**व्यवधान**)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Lokhandwalaji, one minute, please. ...(*Interruptions*)... Please go back to your seats. ...(*Interruptions*)... I will listen to the LoP but please go back to your seats. ...(*Interruptions*)... One second, Lokhandwalaji. Please take your seat. ...(*Interruptions*)... Firstly, everybody needs to take his seat. ...(*Interruptions*).. Please go back to your seats. ...(*Interruptions*)... Hon. LoP, you are the senior most Member here. May I request you, excepting the 267 notice, which has not been allowed by hon. Chairman -- as you know, it is the prerogative of the hon. Chairman -- if there is any other matter that you want to raise, please raise it? ...(*Interruptions*)... Please, take your seats. ...(*Interruptions*)... Hon. LoP is standing, why are you standing? ...(*Interruptions*).. Please take your seat. ...(*Interruptions*)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Why I have to quote Rule 267 because ...(*Interruptions*)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, one minute. ...(*Interruptions*).. One minute. ...(*Interruptions*)..

SHRI MALLIKARJUN KHARGE: I have to read the notice. ...(*Interruptions*)..

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, since you have given a ruling and that ruling is acceptable to every Member of the House, I request the hon. LoP ...(*Interruptions*)..

SHRI MALLIKARJUN KHARGE: I am on my legs. ...(*Interruptions*).. What is this? ...(*Interruptions*)..

SHRI V. MURALEEDHARAN: Okay. ...(*Interruptions*)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, you have made your point. ...(*Interruptions*)..

श्री मल्लिकार्जुन खरगे : आप सुनिए, मैं आपसे विनती करता हूँ कि हम रूल 267 क्यों क्वोट कर रहे हैं? ..(**व्यवधान**)..क्योंकि उसके तहत ही हम यह सब्जेक्ट लाए हैं। ..(**व्यवधान**)..क्या सब्जेक्ट है? ..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, ...(*Interruptions*).. You cannot go back to Rule 267. ...(*Interruptions*)..

श्री मल्लिकार्जुन खरगे : ..क्यों?..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): You know the rules. ...(*Interruptions*)..

SHRI MALLIKARJUN KHARGE: We have given notice that the House do suspend Zero Hour and relevant rules relating to Question Hour and other Business of the day to have a discussion in the presence of the Prime Minister or the Home Minister ...(*Interruptions*)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. LoP, one minute, please. ...(*Interruptions*)..

अल्पसंख्यक कार्य मंत्री (श्री मुख्तार अब्बास नक़वी) : सर..(**व्यवधान**)..ऑनरेबल चेयरमैन ने ..(**व्यवधान**)..रूल 267 में नोटिस ..(**व्यवधान**)..लीडर आफ अपोज़िशन ने दिया था..(**व्यवधान**)..उसको रिजेक्ट किया हुआ है। ..(**व्यवधान**)..उस पर discussion नहीं हो सकता है। ..(**व्यवधान**)..जिस पर discussion करना चाहते हैं ..(**व्यवधान**)..उस पर ऑनरेबल आई.टी. मिनिस्टर ने जवाब दिया था। ..(**व्यवधान**)..जवाब के समय ..(**व्यवधान**)..विपक्ष के ..(**व्यवधान**)..कुछ लोगों ने ..(**व्यवधान**)..कैसा व्यवहार किया था..(**व्यवधान**)..वह देश ने देखा है। ..(**व्यवधान**)..वे जिस मुद्दे पर डिबेट ..(**व्यवधान**)..discussion करना चाहते हैं..(**व्यवधान**)..सरकार तैयार है। ..(**व्यवधान**)..चेयरमैन सर ने..(**व्यवधान**)...कह रखा है..(**व्यवधान**)..कि वह चर्चा किस नियम के तहत होगी ..(**व्यवधान**)..और कब होगी। ..(**व्यवधान**).. अगर discussion करना है..(**व्यवधान**)..इस पर ..(**व्यवधान**)..चर्चा के लिए..(**व्यवधान**)..तो तय कर लें। ..(**व्यवधान**)..

SHRI MALLIKARJUN KHARGE: They should listen. ...(*Interruptions*).. सर, समाचार पत्रों ..(**व्यवधान**)..ऐसा भरोसा..(**व्यवधान**)..भारत के इतिहास में..(**व्यवधान**)..बीजेपी सरकार..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Anything excepting Rule 267, ...(*Interruptions*).. No, I cannot allow it. ...(*Interruptions*)..

श्री मल्लिकार्जुन खरगे : उपसभाध्यक्ष जी, बीजेपी सरकार ..(**व्यवधान**).. मोदी जी..(**व्यवधान**).. जो मुद्दा..(**व्यवधान**).. देश के सामने आया है..(**व्यवधान**).. यह कोई मामूली घटना नहीं है। ..(**व्यवधान**).. यह देश के साथ * ..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Nothing will go on record. ...(*Interruptions*).. You are not given permission under Rule 267. ...(*Interruptions*).. No please. ..(*Interruptions*).. Hon. LoP. ...(*Interruptions*).. Please sit down. ...(*Interruptions*).. Please take your places. ...(*Interruptions*)..

श्री जुगलसिंह लोखंडवाला : माननीय उपसभाध्यक्ष जी, यह जो नैविगेशन बिल है ..(**व्यवधान**).. मैं इसका समर्थन करता हूँ और यह कहना चाहता हूँ कि जिस तरह 90 साल के अंदर ..(**व्यवधान**).. यह बिल..(**व्यवधान**).. शायद पिछली सरकारों ने ध्यान ही नहीं दिया कि ..(**व्यवधान**).. यह कितना महत्वपूर्ण है। ..(**व्यवधान**).. यह देश के लिए कितना महत्वपूर्ण बिल है। ..(**व्यवधान**).. इसके अंदर काफी सुधार आए हैं। ..(**व्यवधान**).. यह दिशा देने का..(**व्यवधान**).. एक नया बिल है। ..(**व्यवधान**).. यह पूरे भारत के व्यापार, भंडार, उद्योग के लिए ..(**व्यवधान**).. एक बड़ा ..(**व्यवधान**).. मैनचेस्टर बनने जा रहा है। ..(**व्यवधान**).. जिसके अंदर हमारे पुराने ..(**व्यवधान**).. मंत्री जी ..(**व्यवधान**).. मनसुख मांडविया जी और उनकी सोच का ..(**व्यवधान**).. जो उन्होंने सोचा था..(**व्यवधान**).. उसको आगे बढ़ाकर ..(**व्यवधान**)..

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The House stands adjourned to meet at 5.00 p.m.

The House then adjourned at nine minutes past four of the clock.

The House reassembled at five of the clock,

THE VICE-CHAIRMAN (DR. SASMIT PATRA) *in the Chair.*

PROF. MANOJ KUMAR JHA (Bihar): Sir, I have a point of order. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): The Marine Aids to Navigation Bill, 2021; Shri Jugalsinh Lokhandwala to continue. ..(*Interruptions*)...

* Not recorded.

श्री जुगलसिंह लोखंडवाला : उपसभाध्यक्ष महोदय, हम जानते हैं कि जो navigation है, पूरे lighthouse को जिस तरह से आवश्यक बताया है...(व्यवधान)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I will not allow the point of order if anyone is in the Well. ...(Interruptions)... Everybody be in their seats, please. Then I will allow the point of order. ...(Interruptions)... Everybody else, please sit down. There is no point in standing.

PROF. MANOJ KUMAR JHA: Thank you, Mr. Vice-Chairman, Sir, for giving me this opportunity. This is under Rule 258 read with Rules 109 and 110. Both the rules talk about passage of a Bill as well as the scope of the debate. I am worried; Mr. Chairman, in the BAC meeting, a few days back, said that the Ministers should reach out to the Opposition Members and evolve a formula for running the House. I am sorry to say that they have not been reached out. They are not offered a dialogue offer. There are pressing issues, Sir. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Hon. Member, you have made your point. ...(Interruptions)... I have heard you.

PROF. MANOJ KUMAR JHA: I need just thirty seconds more. Sir, Parliament is meant to reflect the minds of the people. There is a fear in the minds of the people. You are failing there. ...(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): We have heard you. Now, the Leader of the House, please.

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Hon'ble Deputy Chairman, Sir, on more than one occasion, we have reached out to different parties in the Opposition. I personally, almost every day, reached out to the principal Opposition party, to other parties on the other side, individually. But, there is no consensus amongst all the Opposition parties on any issues. Last Friday, I had requested everybody to join me over a cup of tea, for an informal discussion. Unfortunately, two of the principal parties refused to come for that also. One party said, 'I will take instructions from my leader'; another said, 'My leader has said not to attend'. The Government has been reaching out to the Opposition again and again. ...(Interruptions)... From the floor of the House, I am happy to invite all the Hon'ble

leaders of different parties to join me over a cup of tea today at six o'clock. I am publicly inviting them to join me over a cup of tea. We are happy to discuss all the issues, develop a consensus and develop a formula. I want to reassure, through you, Sir, that the Government is very keen for the House to run. We are extremely keen towards a consensus to be drawn up. ...(*Interruptions*)... But, it can't be 'my way or the highway'; it can't be that either you accept what we are saying, otherwise, we will not allow the House to run.' This negative approach, this obstructionism that is being resorted to by some of the Opposition parties is quite harmful for the Indian democracy. It goes against the principles of this august House, Sir. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Thank you. Hon. Minister...(*Interruptions*)... He has a point of order. Please sit down. ...(*Interruptions*).. One second. I am allowing Mr. Tiruchi Siva. Give me some time. ...(*Interruptions*)... Mr. Tiruchi Siva, I will come to you. ...(*Interruptions*)...

THE MINISTER OF PARLIAMENTARY AFFAIRS; THE MINISTER OF COAL; AND THE MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, the hon. Leader of the House has tried to speak to many leaders. Today morning, I called the senior leader, Shri Mallikarjun Kharge. I requested for his time saying, myself and Shri Piyush, the Leader of the House, would like to come to your Chamber to have discussion with you. You may call other leaders also. He said, "We will come back to you after consulting our colleagues in the party." I am not saying that he has denied. He said, "I will talk to other colleagues of the Opposition and we will come back to you." This is what Shri Mallikarjun Kharge assured me, and I am waiting for him. Again, after the adjournment of the House, still I will talk to him and request him for the time. I am telling on the floor of the House that the Government has not reached out to any Opposition Leader is not factually correct. This is what I would like to assure you.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I have a point of order. ...(*Interruptions*)....

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I am allowing your point of order. ...(*Interruptions*)....

SHRI TIRUCHI SIVA: Sir, normally the convention of the House is, when the proceedings of the House is going on, neither the Prime Minister.

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Under which rule, Tiruchiji.

SHRI TIRUCHI SIVA: Sir, under Rule 258. ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Please sit down. ...(*Interruptions*).... Let's have silence in the House. Let's hear each other.

SHRI TIRUCHI SIVA: The convention of the Parliament is, during the proceedings of the House, neither the Prime Minister nor the LoP should be interrupted when they are speaking. This is the convention we are maintaining and you gave the floor to the Leader of the Opposition and he was interrupted by the Minister. His mike was switched off and that mike was switched on. ...(*Interruptions*).... When the Chair has given permission to the LoP ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): Tiruchi Sivaji, I have heard you. ...(*Interruptions*)...

SHRI TIRUCHI SIVA: Who directed the mike to be switched off? ...(*Interruptions*)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. ...(*Interruptions*)....

SHRI TIRUCHI SIVA: It is a democratic country. In the Parliament, the Leader of the Opposition is a very vital person and it should not have happened at all. Your protection is needed. ...(*Interruptions*)....

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I have heard you. It is very clear. I have heard you. ...(*Interruptions*)... Please sit down. Rakeshji, please sit down. I have heard all of you. ...(*Interruptions*)... Will you listen to me? ...(*Interruptions*)... I need silence in the House. Sukhenduda, please sit down. ...(*Interruptions*)... Please, one second. Please LoP sahab, one second. ...(*Interruptions*).... I allowed the hon. LoP on the grounds that anything can be spoken, except Rule 267 matter, and I have been fair, but at that point of time it has been done. I have also given. ...(*Interruptions*)... Listen to me. Don't you want to listen to me? Please sit down. I am making a statement. I am listening to you. You should listen to me. You wanted points of order. I allowed points of order. I allowed the LoH to make a

statement. I am allowing all of that in fairness. Therefore, I would request that we continue with the discussion of the Marine Aids to Navigation Bill, 2021. Lokhandwalaji is here. Let us continue with that.(Interruptions)... If we have the consensus of the House, we will proceed. Lokhandwalaji, please continue.

श्री जुगलसिंह लोखंडवाला : सर, जो लाइटहाउस की बात चल रही है, ...(व्यवधान)... उसके अंदर जो लाइटहाउस है, ...(व्यवधान)... वह निर्देश करता है कि किस दिशा में हमें जाना है। ...(व्यवधान)... उसके निर्देश उनको मालूम नहीं हैं। ...(व्यवधान)... आज माननीय प्रधान मंत्री, नरेन्द्र मोदी जी जिस तरह से देश को आगे बढ़ा रहे हैं, ...(व्यवधान)... अगर इस तरह से देश को कोई आगे बढ़ा सकता है, तो वे नरेन्द्र मोदी जी हैं। ...(व्यवधान)...

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir,(Interruptions)...

THE VICE-CHAIRMAN (DR. SASMIT PATRA): I cannot allow this.(Interruptions)... The House stands adjourned to meet at 1100 hours on Tuesday, the 27th of July, 2021.

The House then adjourned at eight minutes past five of the clock till eleven of the clock on Tuesday, the 27th July, 2021.

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